

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 35434/2026

[Arising out of impugned final judgment and order dated 19-05-2026 in RP No. 33/2025 29-08-2025 in WA No. 9/2024 passed by the High Court of Manipur at Imphal]

PHEIROIJAM HERAMANI & ORS.

Petitioner(s)

VERSUS

THE STATE OF MANIPUR & ORS.

Respondent(s)

IA No. 181674/2026 - CONDONATION OF DELAY IN FILING

IA No. 181676/2026 - EXEMPTION FROM FILING O.T.

IA No. 181675/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 02-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

HON'BLE MR. JUSTICE N.V. ANJARIA

(Partial Court Working Days Bench)

For Petitioner(s) :Dr. Joseph Aristotle S., Sr. Adv.
Mr. David Ahongsangbam, Adv.
Mr. Ahanthem Arunkumar Singh, Adv.
Ms. Malem Leima, Adv.
Mr. S Gunabanta Meitei, Adv.
Mr. Ashlikumar Athokpam, Adv.
Ms. Rajkumari Banju, AOR
Mr. Rahul Kumar, Adv.
Mr. Raj Singh, Adv.
Ms. B Lekshmi, Adv.

For Respondent(s) :Mr. Tushar Mehta, Solicitor General
Mr. Sriharsha Peechara, Adv.
Mr. Soraisham Chittaranjan, Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Shamra, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard learned counsel for the petitioner as well as learned ASG for the State.

Having gone through the impugned judgment, we do not find any merit to entertain this special leave petition in view of the specific direction issued by the High Court to conduct election on or before 16.10.2026.

The special leave petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(IRAMNAZ)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)